

1898

ASSAM SECRETARIAT

FOREIGN - A

PROGS., AUGUST, 1898 NOS. 18-21

DISCONTINUANCE OF THE OPERATION OF THE  
CODE OF CRIMINAL PROCEDURE, 1898  
(ACT V OF 1898) IN THE FRONTIER  
TRACTS AND HILL DISTRICTS OF ASSAM.

1898.

Assam Secretariat.

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Foreign - A.

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Progs., August 1898, Nos. 18-21.

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Discontinuance of the operation of the Code of Criminal Procedure, 1898 ( Act V of 1898 ), in the frontier tracts and hill districts of Assam.

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Excluded Areas Records.
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REFERENCES TO FORMER CASES

Deptt., date and Nos. Brief title of File.

For., A, July 1898,  
Nos. 82-84.

REFERENCES TO LATER CASES.

Deptt., date and Nos. Brief title of File.

For. A, Nov./99 - Modification  
= 1-14. of the Sibsa-  
gar Inner Line

H. A, May/03 -  
= 201-14.

H. A, March/04  
= 131-138.

Judl. A, Dec/16 =  
1-46 ( ~~L.C.~~ 318 ).

Dep. L, May/18 = 1-3  
(L.C.)

Pol. A, March/32 = 1-6.

Pol. A, June/34 = 22-38.

1898.

Assam Secretariat.

Foreign - A.

August.

Nos. 18-21.

Discontinuance of the operation @  
of the Code of Criminal Procedure, 1898  
(Act V of 1898 ), in the frontier tracts  
and hill districts of Assam.

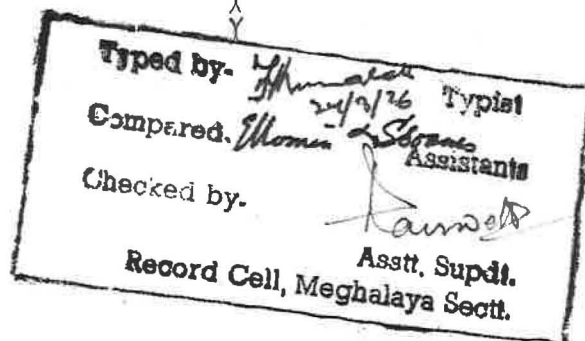
List of Papers.

No. 18 - From the Government of India,  
Foreign Department, No. 1130 E.B., dated  
the 29th July 1898.

No. 19 - Enclosure.

No. 20 - Chief Commissioner's Notifica-  
tion No. 315 J., dated the 4th  
August, 1898.

No. 21 - To the Deputy Commissioner, Garo  
Hills, Khasi and Jaintia Hills,  
Naga Hills, Cachar, Nowgong,  
and Lakhimpur, the Superinten-  
dent, Lushai Hills, and the Com-  
missioner of the Assam Valley  
Districts, Nos. 90 L & L. -3221-28 J.,  
dated the 11th August, 1898.



K. W.

FOREIGN - A, August 1898.

Nos.18-21.

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Discontinuance of the operation of the Code of Criminal Procedure, 1898 (Act V of 1898 ), in the frontier tracts and hill districts of Assam.

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FROM THE ASSISTANT SECRETARY TO THE GOVERNMENT OF INDIA, FOREIGN DEPARTMENT, No.1130E.B., DATED THE 29th JULY, 1898.

Forwards, for publication, a copy of the notification, as approved, directing that the Code of Criminal Procedure, 1898 (Act V of 1898 ), shall cease to be in force in the tracts in which the Assam Frontier Tracts Regulation, 1880 ( II of 1880 ), is in force.

Publish the notification in next gazette.

4th August 1898.

F.J.M.

Assistant Secretary,

Draft put up, which will be sent to Press after approval.

Gobinda - 4th August 1898.

C.G. - 4th August 1898.

Send on to Secretary at once.

4th August 1898.

M.N.G.

4th August 1898.

F.J.M.

[ Notification No.3151J., dated the 4th August 1898 published in the Gazette of 6th August 1898 ]

[ To the Deputy Commissioner of the Garo Hills, Khasi and Jaintia Hills, & Naga Hills, Cachar, Nowgong, and Lakhimpur, and Superintendent of the Lushai Hills, and the Commissioner of the Assam Valley Districts, Nos.90L & L. - 3221-28J., dated the 11th August 1898. ]

Recorded by - K.D. - 6th Sep. 1898. R. M. De - 6th 1898.

Exd. by - M. A.

Typed by.	<i>J. H. March</i>	Typist
Compared.	<i>Ellman</i>	<i>Shoans</i> Assistant
Checked by.	<i>Ram</i>	
Record	<i>Ch</i>	<i>Asst. Secy</i>

ASSAM SECRETARIAT PROCEEDINGS.

FOREIGN - A.

August 1898.

Discontinuance of the operation of the Code of Criminal Procedure, 1898 (Act V of 1898), in the frontier tracts and hill districts of Assam.

No.18.

1130E.B., dated Simla, the 29th July 1898.

From - J. LANG, Esq., Assistant Secretary to the Government of India, Foreign Department,

To - The Chief Commissioner or Assam.

I am directed to acknowledge the receipt of your Secretary's letter No. 65L. & L. - 2618J., dated the 9th July 1898, which forwarded for sanction a draft notification directing that the Code of Criminal Procedure, 1898 (Act V of 1898), shall cease to be in force in the tracts in which the Assam Frontier Tracts Regulation, 1880 (II of 1880), is in force.

2. A copy of the notification, as approved, is enclosed for publication. The number, date, and the words "With effect from the date of this notification" have been expunged, as the notification cannot be given retrospective effect, and should now bear the date on which the gazette containing it is published.

Typed by-	<i>J. Lang</i>	24/3/76	Typist
Compared.	<i>Monica</i>	<i>S. B. Das</i>	Assistants
Checked by-	<i>Samuel</i>		
Asst. Supdt.			
contd Record Cell, Meghalaya Sectt.			



No. 19.

DRAFT NOTIFICATION.

No. - In exercise of the power conferred by section 2 of the Assam Frontier Tracts Regulation, 1880 (II of 1880), and with the previous sanction of the Governor General in Council, the Chief Commissioner is pleased to direct that the Code of Criminal Procedure, 1898 (Act V of 1898), shall cease to be in force in the districts of the Garo Hills, the Khasi and Jaintia Hills, and the Naga Hills, the North Cachar subdivision of the Cachar district, the Mikir Hills tract in the Nowgong district, the Dibrugarh frontier tract in the Lakhimpur district, and the Lushai Hills.

Provided that nothing contained in this notification shall affect the criminal jurisdiction of any court over European British subjects.

No. 20.

No. 3151J., dated Shillong, the 4th August 1898.  
of  
Notification by - The Chief Commissioner/Assam .

In exercise of the power conferred by section 2 of the Assam Frontier Tracts Regulation, 1880 (II of 1880), and with the previous sanction of the Governor General in Council, the Chief Commissioner is pleased to direct that the Code of Criminal Procedure, 1898 (Act V of 1898 ), shall cease to be in force in the districts of the Garo Hills, the Khasi and Jaintia Hills " ( Except the cantonment of Shillong and that portion of the municipality of Shillong which is British ~~xxxx~~ territory, Judl. A Deember/16 = 1/46 ) " and Naga Hills, the North Cachar subdivision of the Cachar district, the Mikier Hills tract in the Nowgong district, the Dibrugarh frontier tract in the Lakhimpur district, and the Lushai Hill :

Typed by	J. H. M. 24/3/78
Comptrolr	E. H. M. 24/3/78
Checked by	Assistant
Record	Supdt. Chakaya Sectl.
	*3/-

F.20-21 Discontinuance of Code Criminal Procedure, 1898, in frontier tracts, etc.

Provided that nothing contained in this notification shall affect the criminal jurisdiction of any court over European British subjects.

No. 21.

Nos. 90L - 3221 -28J., dated Shillong the 11th August 1898.

Memo by - The Offg. Secretary to the Chief Commissioner Assam.

Copy of Notification No.3151J., dated the 4th August 1898, forwarded to the Deputy Commissioner of Garo Hills, Khasi and Jaintia Hills, Naga, Hills Cachar, Nowgong, and Lakhimpur, the Superintendent, Lushai Hills, and the Commissioner, Assam Valley Districts, for information.

Typed by.	<i>J.R. March</i>	Typist
	oOo	<i>24/3/26</i>
Compared	<i>Elmonia</i>	<i>Booms</i> Assistant
Checked by.	<i>[Signature]</i>	
Asst. Supdt. Record Cell, Meghalaya Sectt.		

Notificatio.

The 6th July 1918.

No.5206-J. In exercise of the powers conferred by Section 2 of the Assam Frontier Tracts Regulation, 1880 and with the previous sanction of the Governor ~~or~~ General in Council, the Chief Commissioner is please to direct that in Notification No.3151J. dated the 4th August 1898, after the words " the North Cachar Sub Division of the Cachar district" the following shall be inserted, namely "except the town of Haflong" lying within the following boundaries :-

West, east and north, the Railway line from Haflong Hill Rail way Station to Tunnel 18 near the Doyang bridge South, the bridle path from Tunnel 18 to Mahadeo Saddle where it meets the path from Haflong to Haflong Hill~~x~~ Railway Station, thence the path to Haflong Hill Railway Station.

Sd/- J. E. Webster,

Chief Secretary to the Chief Commissioner  
of Assam.

oOo	Typist
Typed by	<i>Thomson</i> 24/3/76
Compared	<i>Thomson</i> Assistant
Checked by	<i>Thomson</i>
A. M. Supdt.	
General Offr, Meghalaya Sectt.	